

# JINDAL INDIA THERMAL POWER IMITED

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Letter No: JITPL/CERC/IEGC/FY2022-23/208

Date: 19.10.2022

To, Secretary Central Electricity Regulatory Commission 3rd & 4th Floor, Chanderlok Building, 36, Janpath, New Delhi-110001

### Sub: Submission of Queries/Comments/Suggestion on Draft IEGC Regulation. Reg

### Ref: No. L-1/265/2022/CERC dt:07.06.2022.

### Dear Sir,

This is in reference to subject cited above, wherein Central Electricity Regulatory Commission (CERC) has issued draft regulation on Indian Electricity Grid Code (IEGC). We, Jindal India Thermal Power Limited (JITPL) has 1200 (2x600) MW, fully commissioned, Thermal Power Station at Derang, in Angul district of Odisha would like to submit our queries/comment on the subjected draft.

In view of above, we request CERC to issue clarification/amend certain clauses. The clarifications required are enclosed herewith as **Annexure-I (10 pages)**.

We shall be obliged to obtain written clarification from CERC.

Thanking you and assuring you of our best services.

Yours Sincerely, For **Jindal India Thermal Power Limited**.

**Authorised Signatory** 

Annexure-I

## Queries/Comment on Draft CERC IEGC Regulation 2022.

Sl. No.	Clause No. and Existing Provision	Queries/ Clarification Required	Suggested text for the amendment	Rationale for clarification/ amendment
1	Cl. 45. 1 (a): RLDCs shall publish list of all regional entity generating stations within their control area, which shall be updated quarterly on its website along with details such as station capacity, allocated share of beneficiaries, contracted quantum by buyers and balance available capacity.	Generators tie up their power in various modes like STOA bilateral or LDC contract on Power Exchange for shorter period like daily, weekly, fortnightly or monthly. How RLDCs will capture all the contracted quantum and balance available capacity with any Generating station.	<b>Cl. 45. 1 (a):</b> RLDCs shall publish list of all regional entity generating stations within their control area, which shall be updated quarterly on its website along with details such as station capacity, allocated <i>GNA</i> share of beneficiaries, T- <i>GNA</i> contracted quantum by buyers and balance available capacity.	It will be difficult for RLDC to maintain 100% correct contracted capacity and balance capacity of every single Generating stations. Further, quarterly data may not be authentic till next quarter. So, such clause may be amended suitably.
2	<b>Cl. 45 (5) (a) (iv):</b> Copies of the valid contracts by the sellers and the buyers, for transactions other than collective transactions.	Contracts are the unique part of sellers and buyers and LTA/MTOA contracts copies is being already used to submit in RLDC. But for T-GNA contracts generators and buyers regularly enter in new contracts so it will be difficult to share such copies. Kindly clarify the need to copy of contract.	<b>Cl. 45 (5) (a) (iv):</b> Copies of the valid contracts <i>for</i> <i>long / medium term power sale</i> by the sellers and the buyers, for transactions other than collective transactions.	There is no requirement of copies of T-GNA contract. Since the contract is between parties. RLDC concern is to check the scheduling and despatch not the terms of contract. Further, as per Cl. 45 (5) (a) (iii) Generators are asked to submit the declaration of existing valid contracts which is self sufficient for RLDC. Hence it is requested Such clause shall be amended / deleted.
3	Cl. 45. (8) (b): The regional entity generating stations may be required to demonstrate the declared capacity of their generating	DC declaring is a part of contract between the Sellers and Buyers, there is no requirement to demonstrate DC to RLDC every year. Every	Cl. 45. (8) (b): The regional entity the declared capacity whose at least 85% power tied up under Long / Medium term contracts.	Demonstrating DC to RLDC is not a part of PPA and will surpass the exclusivity of PPA. So, the clause may be amended / deleted. Also, it is not necessary for power plants which have power tied up below 85% of Installed capacity.

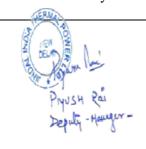
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	stations as and when directed by the concerned RLDC. For this purpose, RLDC, in coordination with SLDC and the beneficiaries, shall schedule the regional entity generating station upto its declared capacity as declared on day ahead basis at time of first declaration. RLDC shall ask each generating station, at least once in a year, to demonstrate the declared capacity.	contract has their exclusivity and demonstrating DC in each Contract to RLDC will unnecessarily build confusion & duplicity of work.		
4	<b>Cl. 45. (8) (c):</b> The schedule issued by the RLDC shall be binding on the beneficiaries for such testing of declared capacity of the regional entity generating station. In case the generating station fails to demonstrate the declared capacity, it shall be treated as mis-declaration for which charges shall be levied on the generating station by RPC as follows: The charges for the first mis- declaration for a block or multiple blocks in a day shall be the charges corresponding to	The clause is superseding the individuality of PPA's.	<b>Cl. 45. (8) (c):</b> The schedule issued by the RLDC shall be binding on the beneficiaries for such testing of declared capacity of the regional entity generating station whose at least 85% power tied up under Long / Medium term contracts. In case the generating period of a month.	The Sellers and Buyers enter into the PPA which is in line with Ministry of Power Guidelines and such clause will demolish the stake of such guidelines. So, the clause may be amended / deleted.
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	two days fixed charges at normative availability. For the second mis-declaration, the charges shall be corresponding to four days fixed charges at normative availability and for subsequent misdeclarations, the charges shall increase in a geometric progression over a period of a month.			
	45 (9) Ramping Rate to be Declared for Scheduling: (i) Coal or lignite fired plants shall declare a ramp up or ramp down rate of not less than 1% of ex-bus capacity corresponding to MCR on bar per minute;	Ramp up or ramp down depends on O&M manuals. It varies with Plant to Plant.	45 (9) Ramping Rate to be Declared for Scheduling: (i) Coal or lignite fired plants shall declare a ramp up or ramp down rate <i>as per their O&amp;M manuals</i> of ex-bus capacity corresponding to MCR on bar per minute;	Ramp up or ramp down depends on O&M manuals provided by equipment suppliers and any Unit need to operate as per O&M manuals for safe and reliable plant operation.
5	<b>Cl. 45. (12):</b> Minimum turndown level for thermal generating stations The minimum turndown level for operation in respect of a unit of a regional entity thermal generating station shall be 55% of MCR of the said unit: Provided that the Commission may fix through an order a different minimum		Cl. 45. (12): Minimum turndown level for thermal generating stations The minimum turndown level for operation in respect of a unit of a regional entity thermal generating station shall be 55% of MCR at Ex-bus of the said unit. Provided that the Commission may fix through an order a different minimum	Minimum plant operation load depends on various O&M manuals of different suppliers for safe and reliable plant operation.

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	turndown level of operation in respect of specific unit(s) of a regional entity thermal generating station: Provided further that such generating station on its own option may declare a minimum turndown level below 55% of MCR:. Provided also that the regional entity thermal generating stations shall be compensated for generation below the normative level either as per the mechanism in the Tariff Regulations or in terms of the contract entered into by such generating station with the beneficiaries or buyers, as the case may be.		turndown level of operation in respect of specific unit(s) of a regional entity thermal generating station in consultation with any Generating Station as per their O&M manuals for plant operations.	
6	<b>Cl. 47 (j):</b> Scheduling of collective transactions: (i) Power Exchange(s) shall open bidding window for day ahead collective transactions from 10 AM to 11.30 AM of 'D-1' day.	Scheduling of collective transaction is time consuming, before that Sellers and buyers had to do several activities, so reducing time for open bidding window will impact the bidding process and bring false demand.	<b>Cl. 47 (j):</b> Scheduling of collective transactions: (i) Power Exchange(s) shall open bidding window for day ahead collective transactions from 10 AM to <del>11.30</del> <del>AM</del> 12:00 PM of 'D-1' day.	Reducing the time for bidding window for day ahead power transaction on Power Exchange will impact Seller as well as buyer. There are several activities has to be done before the bidding of DAM transaction on Power Exchange like planning of generation, tie-up of Day ahead bilateral transaction (if any), market analysis, tariff analysis, coal stocks etc. from generator end and from buyer end forecasting of demands, weather forecast and etc. and all these activities are time consuming. So,



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				kindly amend the clause suitably and accordingly the sub-clauses shall be amended, if required.
7	<b>Cl. 47. (7):</b> In case of forced outage of a unit of a generating station (having generating capacity of 100 MW or more) and selling power under bilateral transaction (excluding collective transactions in day ahead market and real time market through power exchange), the generating station or electricity trader or any other agency selling power from the unit of the generating station shall immediately intimate the outage of the unit along with the requisition for revision of schedule and estimated time of restoration of the unit, to SLDC or RLDC, as the case may be. The schedule of beneficiaries, sellers and buyers of power from this generating unit shall be revised accordingly. The revised schedules shall become effective from the time block and in the manner as specified	There is no clarity of on what basis revision of schedule shall be done. Please clarify.	Cl. 47. (7): In case of forced outage of a unit of a generating station (having generating capacity of 100 MW or more) and selling power under bilateral transaction (excluding collective transactions in day ahead market and real time market through power exchange), the generating station or electricity trader or any other agency selling power from the unit of the generating station shall immediately intimate the outage of the unit along with the requisition for revision of schedule and estimated time of restoration of the unit, to SLDC or RLDC, as the case may be. The schedule of beneficiaries, sellers and buyers of power from this / other generating unit(s) shall be revised accordingly on pro rata basis as intimated by generating station. The revised schedules shall become effective from the time block and in the manner as specified in Clause (4) of this Regulation:	Mechanism for revision of schedule in case of Forced outage is not mentioned in the draft which may arise dispute between the parties. So, the clause may be suitably amended.

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	in Clause (4) of this Regulation: Provided that the generating station or trading licensee or any other agency selling power from a generating station or unit(s) thereof may revise its estimated restoration time once in a day and the revised schedule shall become effective from the 7th time block or 8th time block as per Clause (4) of this Regulation, counting the time block in which the revision is informed by the generator to be the first one.		Provided that the generating station or trading licensee or any other agency selling power from a generating station or unit(s) thereof may revise its schedule after considering its day ahead Open Access Applications / schedules once in a day and estimated restoration time once in a day and the revised schedule shall become effective from the 7th time block or 8th time block as per Clause (4) of this Regulation, counting the time block in which the revision is informed by the generator to be the first one.	
8	<b>Cl. 47. (7): New clause</b> Revision of schedule on account of unit tripping	With reference existing IEGC Regulation Cl.6.5.28, the suppliers are bound to do pro- rata in each PPA in case of Forced Outage, i.e. pro-rata is to be done on the date of unit tripping not during the extended period of unit tripping till the time of restoration. But there are several instances where RLDC's has asked Generators to do pro-rata	In case of Forced Outage of a unit, the generator shall revise the declare capacity of the station in RLDC WBES on pro-rata basis for the days for which the DC in PPA's R-0 is implemented.	<ul> <li>Every PPA's has different terms &amp; conditions and unique in nature. Also, the scheduling procedure of every PPA is different and some PPA is being scheduled on day ahead basis.</li> <li>But the existing IEGC Regulation Cl.6.5.28 is restricting power scheduling in PPA with Day Ahead STOA. A Illustration is given below for better understanding.</li> <li>For Example: <ul> <li>Assumption-</li> <li>a. Generating Capacity =1000 MW (500 MW each in 2 units)</li> </ul> </li> </ul>
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Sl. No.	Clause No. and Existing Provision	Queries/ Clarification Required	Suggested text for the amendment	Rationale for clarification/ amendment				
		during the extended period of unit tripping and distribute quantum equally in each PPA, if in any PPA the quantum is 1- 2 MW is more or less. Since, Declaring Capacity/		]	P4, P5 and P6 u A entitlement o station is shown	nder LT of all P 1 below i	aaming P1, P2, P3, CA/MTOA/STOA. PA in generating n Table-1. A in generating	
		availability in PPA's are right of Generators and any DC can be declared in PPA as per the		PPA	Contracted Capacity (MW)	%ge	Mode of Scheduling	
		availability with Generator		P1	200	20%	LTA	
		during the extended period of		P2	80	8%	LTA	
		Unit Tripping.		P3	150	15%	STOA (FCFS)	
		eine mpping.		P4	200	20%	MTOA	
				P5	100	10%	STOA (FCFS)	
				P6	150	15%	STOA (DA)	
				station u sold in p for say J <b>Table:</b> 2	nder all the afo ower exchange an'2022 is show 2 Scheduling of PPA's and on F	resaid P market. n in Tabl f <b>1000 N</b> Power Ex	IW power under cchange:	
			A CONTRACT OF	PPA	Approved Quantum (MW)	% Sched ing	lul Mode of Scheduling	
			El DED B. Car	P1	200	100%	% LTA	
			Shr Alann	P2	80	1009		
			PINUSH Rai	P3	150	1009		
			Dobute - Hourger -	P4	200	1009		
			rdid , 9	P5	100	100%	6 STOA (FCFS)	

Sl. No.	Clause No. and Existing Provision	Queries/ Clarification Required	Suggested text for the amendment	Ratio	nale for clari	fication/ an	nendment	
				P6	150	100%	STOA (DA)	
				IEX	120	-	DAM	
				Total	100	00		
				Forced Out IEGC regul PPA's men in below tal <b>Table: 2 R</b> for one unit	age and Unit ation 6.5.19 v tioned above ble) <b>evision of So</b>	-2 DC is 50 we have to d in table (ill chedule on i.e. 500 MV	t-1 gone under 00, then as per o pro-rata in all lustration given <b>Pro-rata basis</b> <b>V power under</b> ange:	
				PPA	Re Quant	evised um (MW) pro-rata	Mode of Scheduling	
				P1		6.36	LTA	
				P2	3	4.55	LTA	
				P3	6	4.77	STOA (FCFS)	
				P4	8	6.36	MTOA	
				P5	4	3.18	STOA (FCFS)	
				P6	6	4.77	STOA (DA)	
				IEX	12	20.00	DAM	
				Total		)		
			THE REAL PROPERTY AND	and 02.01.2 already don The schedu	022 as the scl e. ling for 03.02	rata will be done for dated 01.01 as the scheduling for 01 <sup>st</sup> and 0 for 03.01.2022 will be as per cordance with present oper		

PPA's on	Cheduling of Por n pro-rata basis al for 03.01.2022: DC and revised approved Quantum (MW) after pro-rata		one unit Mode of
P1	approved Quantum (MW) after pro-rata	Scheduli ng after	of
	126.00	proruta	Schedu ling
DJ	136.99	68%	LTA
<u>r2</u>	54.79	68%	LTA
P3	102.74	68%	STOA (FCFS)
P4	136.99	68%	MTOA
Р5	68.49	68%	STOA (FCFS)
Рб	0	0%	STOA (DA)
Total		500	
scheduling basis and th to P5 whi instances has scheduling which restr obligation Generators power under	change under the	on STOA D. PA is alloca There are There are  shas raised ead as new ap  ander P6 wh r the PPA t e same by so	ay Ahead ated in P1 e several l issue for pplication tich is the erms and cheduling

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				curtailment various PF terms and STOA(DA Generators provide DO rata basis f particular d Table:4 S PPA's or	Scheduling of Power under variou on pro-rata basis under one uni				
				operationa	d for 03.01.2022: DC and revised approved Quantum	% Scheduli ng after pro-rata	Mode of Scheduli ng		
				P1	(MW) after pro-rata	50%	LTA		
				P1 P2	100 40	50%	LTA		
				P3	75	50%	STOA (FCFS)		
				P4	100	50%	MTOA		
				P5	50	50%	STOA (FCFS)		
			A THERMAL &	P6	75	50%	STOA (DA)		
				Total		440	)		
			Pyush Pai Deputy - Hourger -						